

(1998) 09 SC CK 0127

Supreme Court of India

Case No: Civil Appeal No's. 4973 and 4975 of 1998 Arising out of SLP (C) No's. 6374 and 8668 of 1998 and Civil Appeal No. 4974 of 1998 Arising out of SLP (C) No. 16022 of 1998 (CC No. 3468)

Bharat Coking Coal
Ltd.

APPELLANT

Vs

Collector of Central
Excise

RESPONDENT

Date of Decision: Sept. 18, 1998

Citation: (2001) 9 SCC 757

Hon'ble Judges: S. Saghir Ahmad, J; K. T. Thomas, J

Bench: Division Bench

Final Decision: Disposed Of

Judgement

@JUDGMENTTAG-ORDER

S. Saghir Ahmad, J.
Delay condoned.

2. Leave granted.

3. Without intending this order to be treated as a precedent, and having regard to the exemption notifications, we reduce the amount from Rs.60 lakhs (fixed by CEGAT) to Rs.5 lakhs. CEGAT is directed to restore the appeals and hear them on merits. The time for making the deposit of the amount indicated above is extended by two months from today.

4. The appeals are disposed of in the manner indicated above.